THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI) : (a) Recruitment ia Defence Forces is open to all sections of society, irrespective of caste, creed or religion, provided they satisfy the laid down physical, medical and educational standards. There is no policy of reservation for recruitments to the armed forces.

(b) and (c) Do not arise.

# Complaint Lodged by Humanist International Stockholm Committee regarding Bofors Gun deal with India

4346. SHRI SUKOMAL SEN : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Humanist International Stockholm Committee has lodged complaint with the Prosecutor-General of Sweden for the prosecution of Bofors and its two former Directors on charges of fraud, criminal breach of trust and falsification of documents in connection with the Bofors' 1700 core Howetzer gun deal with India;

(3\*J (b) if so, what are the details thereof; and

(c) whether Government of India is also going to lodge similar complaints with the Prosecutor-General of Sweden ?

THE MINISTER OF DEFENCE (SHRI K.C PVND : (*i*) ani (b) The Government has no information about any sach conslaiit.

(c) No, Sir.

# Schemes to be Incorporated in Eighth Fire Var Plan

4347. SHRI K.V. THANGKA-BALU : Will the Minister of PLANNING 3; pleased to state :

(a) whether the Planning Commission has prepared any schemes which will be incorporated in the Eighth Five Year Plan;

to Ouestions

(b) if so, the projects on which main thrusts will be provided in the Eighth Five Year Plan; and

(c) whether final decision has been taken in this regard ?

THE MINISTER OF PLANNING AND THE MINISTER OF **IMPLEMENTA-**PROGRAMME MADHAVSINH TION (SHRI SOLANKI) : (a) to (c) Priority will be given to the expeditions completion of the on going schemes as at the commencement of the 8th Plan. In so far as new schemes/ projects are concerned a decision will be taken in the light of inter-sectoral priorities set out in the Approach Paper of the Plan to be approved by the National Development Council.

# Manufacturing facilities of Aircraft in the Conntry

4348. SHRI KRISHNA KUMAR BIRLA : Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission is setting up an interministerial committee to ex amine the feasibility for promoting aircraft manufacturing facilities in the country for export purposes and with end in view, Government pro poses to liberalise its licensing policy to facilitate the private sector to enter the sophisticated field of engineering; and

(b) if so, what are the details thereof?

THE MINTSTER OF PLANNING AND THE MINISTER OF PROGRAMME IMPLEMENTA-TION (SHRI MADHAVSINH SOLANKI) : (a) and (b) Planning Commission has set up a Group for examining the prospects of manufacture of aircrafts and their components in the country. The Group is to examine different aspects like demand, indigenous capabilities, possible areas for manufacture of aircrafts/components, creation of additional manufacturing facilities, possibilities of integrating the manufacturing facilities for civilian and defence sectors etc. The Group is expected to submit its report by 28th February, 1989.

# U.S. Military Aid to Supplement Pakistan's Defence Production

4349. SHRI V. NARAYANA SAMY: Will the Minister of DEFENCE be pleased to state :

(a) whether Goverr ment are aware cf the Pakistan's programme of indigenous defi nce production to supplement the massive American military aid it has boon receiving for the pest few years ; and

(b) if so, what stops Govemnent are taking as its defince strategy to meet Pakistan's massive plan for indigenous production of weapon systems?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTICN AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANICRAHI): (a) Yes, Sir.

(b) Goverment keep a careful watch on all develrpmmts having a bearing or. thr contiy's security and take appropriate maamres to maintain full defi nce preparedness at all times.

#### Foreign hard rehird reluctance of LTTE to Settle ssue of Sri Lankan Tamils

4350. SHPR V. NARAYANA SAMY: Wil' the Minister of EX TERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that there is a foreign hard behird the reluctance of LTTE in coming to a. settkment en the issue ei Sri Lankan Tamils; and

to Ouestions

(b) if so, whether Government have identified the foreign forces which, are enccuiaging the Sir Lanka's Tamils to creat law and order situation and killing of innocent people in the eastern and northern region of Sri Lanka?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) and (b) While Ge vernment have no definite infoimation in this regard, there have been several: reports about LTTE's links with foreign agencies.

# Exemption to Persons for Summoning Examination on Oath by the Tribunal

4351. SHRI SHANKER SINH VAGHELA: Will the PRIME MINISTER be pleased to state :

(a) whether Section 22(3) (a) of the Central Administrative Tribunal Act, 1985 is ary particular individual cr can gery of persons who carrot bo si mmened and examined en oath by the Tribunal; and

(b) if so, the manner in which tribunal is suppeyid 10 dispense justice on investirand merit in cases where fraud, perjury or contempt have been alleged are) are an issue?

THE MINISTER OF STATE IN THE MINISTRY OF PER-SCNIVEL. FUFLTC CF TEYA NCES AND PENSIONS AND THE MININSTER CF STA TE IN THE MIMSTRY *CF* FTME AFFATRS (SHRI P. CHIDAMPARAM) (a) ard (b) Section 22(2) (a) read with clause (c) cf the Acministrative Tribural Act. 1985 deals with the pewers of the Certral Acminis-

trative Triber al fer sommering and enfercing the attedance of any person